

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2329/2000

(3)

New Delhi this the 21st day of December, 2000

HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

Shri Aman Prakash,
aged about 28 years,
S/o Shri Malkhan Singh,
R/o Quarter No. 1473, Type II,
National Hut No.4
N.I.T. Faridabad (Haryana) Applicant
(By Advocate : Shri Surinder Singh)

VERSUS

1. Union of India, through
Secretary, Govt. of India,
Ministry of Science & Technology,
Technology Bhavan,
New Delhi
2. The Director General,
Geological Survey of India,
A II Wing, Pushpa Bhavan,
Madangir, New Delhi : 62
3. Dy Director General,
Geological Survey of India,
Opp. H.P. & H.P.N.H.5
N.I.T. Faridabad - 121001 Respondents
(By Advocate :

O R D E R (ORAL)

The applicant Shri Aman Prakash has been working as a casual labour from 3.5.1992 onward without any interruption in Respondent No.3's Office at Faridabad and is still working in the same office. His grievance is that the benefit arising from the DOP&T's scheme of 10.09.1993 for conferment of temporary status on persons like him has not been extended to him so far. Not having ever ^{2 before} come to know that such a scheme existed, the applicant has not filed any representation in this regard before the respondent authorities, ^{3 and} instead he has approached this Tribunal directly for the grant ³ inter alia following reliefs:-

2

(A)

"(a) Respondents be directed to confer temporary status w.e.f. 1.9.93 under scheme;

(b) His case for regularisation as a section cutter or in any suitable Group D post be made keeping his suitability and satisfactory work for last over six year service."

2. I find that the transfer petition earlier filed by the applicant has been granted by the Hon'ble Chairman and thus this Tribunal has acquired jurisdiction to consider the present OA.

3. In the circumstances of this case, the requirement of justice would be ^{met if} ~~met if~~ to dispose of this OA at the admission stage itself by directing the respondents to consider the claim of the applicant for conferment of temporary status in accordance with the aforesaid scheme as expeditiously as possible and, in any event, within a period of three months from the date of receipt of a copy of this order.

4. The OA is accordingly disposed of in the aforesated terms.

5. Registry will send a copy of the OA along with this order to the respondents for compliance.

S. A. T. RIZVI
(S.A.T. RIZVI)
MEMBER (A)

(pkr)